50	Written Answers to	[RAJYA SABHA]		Starred Questions	
1	2	3	4	5	6
18.	Mizoram	73.32	73.32	78.24	0,37
19.	Nagaland	87.05	87.05	147.49	110.36
20.	Odisha	1553.44	_	2382.98	50
21.	Punjab	591.3	190	874.8	0
22.	Rajasthan	1777.37	982.78	3369.05	2932.05
23.	Sikkim	41.8	1.12	66.05	68.58
24.	Tamil Nadu	1271.8	371.8	2686.32	2527.22
25.	Tripura	240.35	_	455.06	363.92
26.	Uttar Pradesh	4689.86	1347.04	11749.87	10120.22
27.	Uttaranchal	355.49	_ .	511.48	0
28.	West Bengal	1647.06	_	2758.74	0
29.	Andaman and Nicobar	31.76	26.32	51.99	25.7
30.	Chandigarh	32.94	6.12	48.78	23.56
31.	Daman & Diu	12.66	_	16.44	9.49
32.	D&NH	18.19	0	24.98	0
33.	Delhi	333.68	<u> </u>	496.36	311.5
34.	Lakshdweep	6.61	 :	8.94	0
35.	Pondicherry	8.56	0	19.02	8.56
	Total	29673.41	4428.7	56111.35	34454.77

Autonomy to Panchayats and Gram Sabhas

\$593. SHRI N.K. SINGH: Will the Minister of PANCHAYATI RAJ be pleased to state:

(b) if so, the details thereof;

⁽a) whether the autonomy assigned to the panchayats and gram sabhas is adequate;

- Starred Questions 51
- whether Government proposes to empower the Panchayats and the gram sabhas by providing more autonomy to widen their role in the implementation of Centrally sponsored schemes;
- (d) if so, the reaction of Government thereto and the details of the grants released to the panchayats directly during the last three years and the current year, scheme-wise and State-wise;
- whether Government periodically reviews the working of the Panchayati Raj Institutions; and
- if so, the details thereof along with the shortcomings and the measures taken to remove them?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) and (b) As per Article 243G of the Constitution, the legislature of a State may, by law, endow Panchayats with such powers and authority as may be necessary to enable them to function as institutions of self-government and for preparation of plans and implementation of schemes for economic development and social justice including 29 matters listed in the Eleventh Schedule. As per Article 243A, a Gram Sabha may exercise such power and perform such functions as the legislature of a State may, by law, provide. States vary in the extent to which they have devolved powers to the Panchayats and Gram Sabhas. The status of devolution of funds, functions and functionaries to Panchayats by States is given in Statement (See below).

- The Ministry of Panchayati Raj incentivizes devolution through the Panchayat Empowerment and Accountability Incentive Scheme (PEAIS). It also pursues with other Ministries to assign roles and responsibilities to Panchayats and Gram Sabhas in implementation of Centrally Sponsored schemes. Under the MGNREGS of the Ministry of Rural Development, the Gram Sabhas approve the plans and the Gram Panchayat is required to make voluntary disclosure before the Gram Sabha. Under the Backward Region Grant Fund (BRGF) Scheme of the Ministry of Panchayati Raj, the work to be taken up by Gram Panchayats is to be approved by the Gram Sabha. Ministry of Panchayati Raj also awards Rashtriya Gaurav Gram Sabhas Puraskar to encourage effective Gram Sabha.
- (d) In so far as schemes administered by the Ministry of Panchayati Raj is concerned, Central Assistance to Panchayats are released to the State Governments concerned.
- (e) and (f) The working of Panchayati Raj Institutions is evaluated from time to time, and award under PEAIS is given on the basis of such evaluation. Capacity

building of elected representatives and functionaries of Panchayats is supported by the Ministry of Panchayati Raj under Rashtriya Gram Swaraj Yojana and Backward Regional Grant Fund, MoPR periodically reviews the working of the PRIs with the State Governments in meetings, through field visits and other forums. A State of Panchayat Report (SoPR) is commissioned by the Ministry from time to time. In case of shortcomings, the matter is taken up with the State Governments. Panchayats are also enabled through e-Panchayat Scheme.

Statement

Status of devolution of departments/subjects with funds, functions and functionaries to the Panchayati Raj Institutions in Major States

		of the Departments/subjects transferred to Panchayats with respect to			
	Funds	Functions	Functionaries		
1. Andhra Pradesh	yats (GPs) are empowered to collect	22 GOs issued during 1997-2002. Further, 10 line departments have devolved certain powers to PRIs.	Functionaries are under the administrative control of their respective line departments but they are partially accountable to PRIs.		
2. Arunachal Pradesh	taxes. Transfer of	covering 20 depart-	Functionaries have not been transferred.		
3. Assam	to collect taxes but cannot enforce. Main source of revenue is	Activity-mapping done for 23 subjects. But GOs have been issued only for 7 subjects by 6 departments.	There has been very minimal devolution of f u n c t i o n a r i e s. Officials continue to report to departments.		

are Activity mapping has Departmental staff

and ponds.

taxes

No

4. Bihar

are answerable to collected by PRIs been conducted. 20 deptts. departments. but proposal line have regarding the same is issued GOs. Anganwadi workers, under consideration teachers and health of State Government. workers are appointed by PRIs. GP is authorized to 5. Chattis-Activity Mapping of Panchavat make collect various types 27 matters has been garh recruitments for 9 of taxes. Funds for undertaken. GOs not departments. 12 departments have issued. been devolved. 6. Goa Panchayats levy 11 matters are PRIs have their own GPs. core staff for the types of taxes. devolved to Untied funds are while 6 are devolved execution of works. given to Panchayats. to ZPs. 7. Gujarat 8 major taxes are 14 functions have GOs have been collected by PRIs. In been completely issued for devolution 2008-09, 13 departdevolved and 5 are of functionaries for allocated ments partially devolved. 14 functions. funds to PRIs. 8. Haryana GPs generate There is no Panchayati Raj Act revenue from lease significant devoludevolves 29 functions. tion of functionof Panchayat land, GOs have been issued liquor arires. cess and for 10 deptts. rental of Panchayat premises. Functionaries have 27 out of 29 subjects 9. Himachal Only GP not been transferred have been devolved empowered to levy Pradesh to PRIs. to PRIs. taxes. Funds have

10. Jammu State Govt. has issued GO notifying activity mapping. Funds have been devolved in a limited sense. Functionaries have been identified in the and Kashmir Activity Mapping document who will assist Panchayats in carrying out assigned functions but have not been transferred.

not been transferred.

11. Jhar-Elections to PRIs were held in November-December 2010 for the first khand time since 73rd CAA came into force. Activity Mapping has not been done so far.

12. Karna- PRIs collect 7 types taka of taxes. Panchayati Raj Act provides the mandatory transfer for untied funds to PRIs.

Karnataka has delegated all 29 subjects to PRI by notifying Activity Mapping.

All Panchayat employees function under dual control of the Deptts. concerned and the PRIs.

13. Kerala GPs have tax domain of 9 types of taxes.

Untied funds and funds for specific purposes by deptts are given to PRIs.

Activity mapping for all for all 29 functions done and activities devolved to Panchayats.

PRIs have full managerial and part disciplinary control over transferred functionaries.

14. Madhya GPs are empowered Pradesh collect taxes. Funds for departments covering matters are released PRIs.

GOs containing the Activity Mapping in respect of 25 matters pertaining to 22 deptts, have been issued.

Functionaries for 13 departments have been transferred to the PRIs.

15. Maha- ZP and GP collect rashtra taxes. Grants for 11 departments are transferred to PRIs.

11 subjects have been fully devolved. For 18 subjects, schemes are implemented by PRIs. There is a State Panchayat Service.

16. Manipur Five Departments
pur have issued GOs
transferring funds to
PRIs.

GOs have been issued devolving functions related to 22 departments.

Class III and Class IV employees at all levels are Zilla Parishad employees.

5 Departments have

issued GOs transfe-

rring functionaries to

17. Orissa PRIs collect 6 types of taxes. There is no clear devolution of untied funds.

11 departments have devolved 21 subjects.

PRIs.
Officials of 11 departments are accoun-

table to PRIs.

18. Punjab Main source of income of GP is from auction of Panchayat land. There is no clear devolution of funds.

The devolution of 7 key departments relating to 13 subjects approved.

No functionaries have been transferred to PRI by line departments. 19. Rajas-5 departments have than issued GOs transferring funds to PRIs up to district level. 10% untied fund to PRIs.

Five Departments have transferred all functions up to district level to PRIs. Fresh Activity Mapping of above 5 Departments has been done.

5 departments have transferred functionaries upto district level to PRIs.

20. Sikkim PRIs do not collect

taxes. Funds are being transferred by 17 departments, 10% of total fund of each department is given Panchayats. to Untied funds are given to PRIs.

All 29 subjects are devolved as per legislation. Activity Mapping has been conducted for 20 subjects covering 16 departments.

Employees are under the control of PRIs, Panchayats exercise limited control over them.

21. Tamil Nadu Only village Panchayats have the power to levy taxes. 9% of the States own tax revenue devolved to Local Bodies, of which rural local bodies will receive -58% share.

Government of Tamil Nadu has delegated supervision and monitoring powers of 29 subject to PRIs.

There is no devosignificant lution of functionaries.

22. Tripura Part funds related to PWD Department, primary schools and Social Welfare and social education department and pension funds have been transferred to the Panchayats. Untied funds are also transferred to PRIs.

So far GOs have been issued devolving irrigation schemes, primary schools and activities related to adult and non-formal education, women and child development and social welfare.

Functionaries of 5 subjects for which functions have devolved, have been transferred to Panchayats.

56 Written .	Answers to [R.	AJYA SABHA]	Starred Questions
23. Uttar Pradesh	All 3 tiers have the power to collect taxes.	16 subjects relating to 12 departments have been devolved to PRIs.	PRIs do not have control over functionaries.
24. Uttara- khand	Only ZPs collect taxes. Funds are made available to PRIs for activities for only 3 functions.	Master GO on transferring financial and administrative powers on 14 subjects has been issued in 2003.	Supervisory role over functionaries related to 14 subjects.
25. West Bengal	GPs can impose and realize taxes. Untied funds are allocated under the TFC grant as well as SFC grant. 5 departments have opened Panchayat Window in their budgets.	State Govt. agrees with transfer of these 28 subjects. 14 departments have so far issued matching GOs transferring 27 subjects.	The Panchayat employees have been made into different district cadres. Other than the posts created in the Panchayat bodies, 7 departments of the State Govt. have devolved functionaries.

Funds for Road Projects under NHAI

*594. SHRI P. BHATTACHARYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether national and international financial institutions, including the World Bank, have been providing financial assistance/loans for the construction, development and maintenance of road projects under the National Highways Authority of India (NHAI);
- (b) if so, the details of such projects during the last three years along with their current status project-wise, amount-wise and State-wise;
- (c) whether World Bank's Institutional Integrity Unit has recently reported serious irregularities in some of the NHA1 projects;
- (d) if so, the details thereof, State-wise and project-wise and Government's reaction thereto; and